

NO

NOTES OF THE REGISTRY

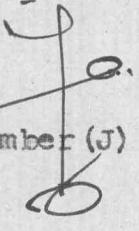
ORDERS OF THE TRIBUNAL

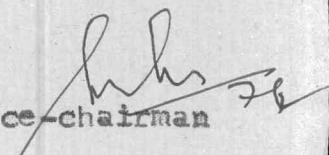
Order dated 7.2.05

Heard M.A.832/04 filed by the applicant praying for recalling the order dated 6.10.04 and to allow the applicant to place his case on merit.

Heard Mr.B.K.Mohanty, Ld.Counsel for the applicant and Mr.G.Singh, Ld.Additional Standing Counsel.

Having heard both the parties, this M.A. is disposed of being without merit as the order dated 6.10.04 was passed on merit of the matter. In the circumstances, the application for recalling of order is deserves no ~~concession~~ merit. No costs.


Member (J)


Vice-Chairman

M.A.832/04 for recalling the order dt. 6.10.04.

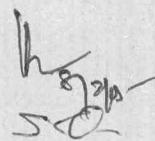
Copy served.

On Memo,

(Dismissed matter)

By _____
4/2/05

Carry & order dt. 8/2/05
Issued to the Counsel
for both side


H.S. 50

By _____
8/2/05